

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 70/TT/2017

Subject : Determination of transmission tariff for 765 kV D/C Darlipalli TPS (NTPC)-Jharsugura (Sundergarh) Pooling Station transmission line along with 02 Nos. of 765 kV line Bays at Jharsugura (Sundergarh) PS under Transmission System Associated with Darlipalli TPS in Eastern Region for 2014-19 tariff period.

Date of Hearing : 23.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Ltd. and 6 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative of the PGCIL submitted as under:-

(a) The present petition has been filed for approval of transmission tariff from anticipated COD to 31.3.2019 for 765 kV D/C Darlipalli TPS (NTPC) – Jharsugura (Sundergarh) Pooling Station transmission line alongwith 02 Nos. of 765 kV line Bays at Jharsugura (Sundergarh) PS under Transmission System Associated with Darlipalli TPS in Eastern Region for 2014-19 tariff period.

(b) As per the Indemnification Agreement signed on 19.2.2014 between NTPC and PGCIL, NTPC requested that start-up power shall be required through Darlipalli(NTPC)-Jharsugura (Sundergarh) 765 kV D/C line w.e.f. March 2016. Towards this end, the petitioner agreed to make best efforts to expedite the implementation of the said transmission line and its associated bays by March 2016. In this reference, NTPC vide aforesaid agreement agreed to bear the transmission charges as determined by the Commission for 765 kV D/C Darlipalli TPS (NTPC) – Jharsugura (Sundararah) and its



associated bays from March, 2016 or actual date of commissioning of said line and bays, whichever is later, till commissioning of 1st generating unit. However, as per 11th JCC meeting the latest commissioning schedule of NTPC (Darlipalli) Unit No. 1 and Unit No. 2 are respectively in June 2018 and December 2018. In view of the above, the petitioner has prayed that COD of the instant asset may be approved under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations.

2. The Commission observed that they would like to hear NTPC before granting AFC under Regulation 7 (7) of the 2014 Tariff Regulations for inclusion in the POC Charges. The Commission accordingly, directed the staff of the Commission to issue notice to all respondents, including NTPC to file their reply.

3. The Commission also directed the petitioner to submit the following information on affidavit, with an advance copy to the respondents, by 23.6.2017

- a) Status of commissioning and actual COD of all the assets and associated bays at NTPC end;
- b) RLDC Certificate for charging of assets;
- c) CEA certificate under Regulation 43 of CEA (Measures Related to Safety & Electricity Supply) Regulations, 2010;
- d) Revised tariff forms based on actual commissioning of the asset, supported by Auditors Certificate for final tariff working;
- e) Form-4A "Statement of Capital Cost" as per Books of accounts (accrual Basis and cash basis separately) for the Asset and indicate the amount of Capital Liabilities in Gross Block;
- f) Details of discharge of IDC as on COD and thereafter;
- g) Submit the year-wise discharge of the Initial Spares during the period;
- h) Documents in support of Interest Rates and/or Repayment Schedules (as per Form-9c) of Proposed Loans deployed for the asset. If case of default in interest payment on loan, petitioner is required to provide the details; and
- i) The computation of interest during construction (IDC) along with the editable soft copy in Excel format with links, for the Asset for the period from the date of infusion of debt fund up to Actual / anticipated COD of the Asset.



4. The Commission directed the respondents to file their replies by 10.7.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 24.7.2017. The Commission further observed that no extension of time will be allowed and directed to comply with the above directions within the specified time.

5. The petition shall be listed for hearing on 3.8.2017.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

